

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

(IB) 137 (ND)/2018

CORAM:

PRESENT: DR. V. K. SUBBURAJ
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.05.2019

NAME OF THE COMPANY: M/s Power2sme Pvt. Ltd. Vs. Uttam Strips Ltd.

SECTION OF THE COMPANIES ACT: 8 & 9 of IBC, 2016

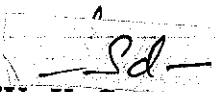
S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
	For the Petitioner:	Mr. Abhay Kaushik, Mr. Pankaj Bhagat and Mr. Sadre Alam, Advocates		
		Mr. Varun K. Chopra, Advocate in CA 540/2019		
		Mr. Ankur Mittal and Ms. Jasveen Kaur, Advocate for RA		
		Ms. Deepa Kulkarni, Advocate in CA 162/2019		
	For the Respondent:	Mr. K. Datta and Ms. Moulshree Shukla, Advocates for RP		
		Mr. Sunder Khatri, Advocate		
		Mr. Manoj Garg, CA		
		Mr. Abhishek Anand, Advocate for Directors Respondents		

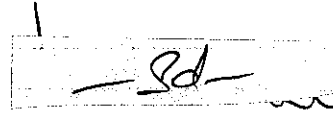
ORDER

Affidavit has been filed by the RP giving cogent reasons why certain claims have not been taken into consideration. The applicant wishes to address their arguments in rejoinder.

It has also been brought out to the notice of this Bench that CA 162/2019, CA 5389/2019, CA 54/2019 and CA 540/2019 are also pending consideration.

To come up on 24th May, 2019.


(V. K. Subburaj)
Member (T)


(Ina Malhotra)
Member (J)